

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/106/2020

This the 21st day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Parveen Akhter, D/o Sakhi Mohd, W/o Raj Mohd R/o Village Bhaga Pai, Tehsil and District Reasi, Age 32 years.

....Applicant

(Advocate:- Mr. M I Sherkhan)

Versus

1. Jammu and Kashmir Union Territory through Commissioner/Secretary to Govt. Tribal Affairs Department, Civil Secretariat, Jammu/Srinagar and 6 ors.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that he wishes to withdraw the T.A. with liberty to file fresh.

2. In view of the submission made by the learned counsel for the applicant, the T.A. is dismissed as withdrawn with liberty to the applicant to file fresh.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun